

Government of India
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Policy Circular No. 13 (RE-07)/2004-2009 Dated 1stOctober, 2007

To

All Regional Authorities;
All Commissioners of Customs;

Subject: Clarification on the availability of benefit of DFIA scheme for physical exports to RPA countries.

Trade and Industry have represented that exports to Rupee Payment Area (RPA) countries are entitled for Advance authorisation scheme in terms of paragraph 4.1.6 of FTP. Since reference to this paragraph has not been specifically mentioned in the said paragraph, a doubt has been raised by Trade and Industry as to whether DFIA scheme benefit is available to exports made to RPA countries.

It is clarified here that the benefit of DFIA scheme is available for exports made to RPA countries as well, subject to achievement of value addition, either prescribed in DFIA scheme or as specified in Appendix 11 of HBP v1 or value addition prescribed for specific product (s) under Advance Authorisation scheme, whichever is higher.

3. This issues with the approval of Competent Authority.

(Tapan Mazumder)
Joint Director General of Foreign Trade

(Issued from F.No. 01/94/180/PC-Chd.& Baddi /AM 08/PC I)